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ITEM NO.72

REGISTRAR COURT. 2 SECTION IIIA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 5025/2015

BSNL Appellant(s)

VERSUS

COMMNR.TRADE TAX, U.P.

Respondent(s)

WITH

C.A. No. 5026/2015

(With appln.(s) for exemption from filing O.T. and)

C.A. No. 5027/2015

Date : 22/08/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr. Rajiv Tyagi,Adv.

For Respondent(s)

Mr. Ravi Prakash Mehrotra,Adv.

Mr. Abhinav Kumar Malik, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Despite order dated 12.07.2016 passed by this Court, learned Counsel for the appellant has not filed affidavit of valuation. By way of last chance, four weeks further time is granted for filing the affidavit of valuation.

List again on 30.09.2016.

(M V RAMESH)
Registrar

JG